

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, B.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2352 -2353 /2006 -SM[BR]

Date 28/02/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S DOON VALLEY PIPES LIMITED [2]SHRI. SANJAY AHUJA, MD
41, MOHOBEWALA INDUSTRIAL AREA, DEHRADUN

M/S DOON VALLEY PIPES LIMITED

Appellant

Vs
Respondent

THE COMMISSIONER OF CENTRAL EXCISE
MEERUT-I

I am directed to transmit herewith a certified copy of Final order No. 360 -361 /2008 -SM[BR] dated 20.2.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

THE COMMISSIONER OF CENTRAL EXCISE
MEERUT-I
MANGAL PANDEY NAGAR, MEERUT

2. Adv. / Consult

MR.P.R.MULLICK
27-RACE COURSE, DEHRADUN.

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI
COURT – II**

EXCISE APPEAL NO. 2352-2353 OF 2006-SM

[Arising out of Order-in-Appeal No. 23/CE/MRT-I/2006 dated 9.3.2006 passed by the Commissioner (Appeals), Central Excise, Meerut-I]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	✓
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Doon Valley Pipes Ltd.

Appellants

Vs.

CCE, Meerut-I

Respondent

Appearance:

None for the appellants,
Shri B.S. Suhag, JDR for the Revenue,

Coram:

Hon'ble Mr. S.S. Kang, Vice President

Date of Hearing: 19th February, 2008

FINAL ORDER NO. 360-61/08-SM(BR) dated 20.2.08

Per S.S. Kang:

When the matter was called, none appeared on behalf of the appellants. Notice of hearing issued to the appellants on the address given in appeal memo received back with the postal remark 'Factory closed'. Copy of notice was also sent to the representative of the appellants. ^{hence} ~~Therefore~~, appeals are dismissed for non-prosecution.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)
VICE PRESIDENT

Dated 20th February, 2008

RK